## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:371 ANSWERED ON:02.08.2011 CRIME AGAINST WOMEN AND CHILDREN

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## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government and the National Human Rights Commission (NHRC) have registered cases regarding atrocities/crime against women and children in the country;
- (b) if so, the details thereof and the total number of such cases reported/ registered separately, during each of the last three years and the current year, State-wise and crime-wise;
- (c) the total number of such cases solved/unsolved and the steps taken by the Government to solve all the pending cases;
- (d) the names of the States where crime against women and children have increased/decreased during the said period, Statewise;
- (e) whether the Union Government has issued advisories/directives to the State Governments for protection of women and children; and
- (f) if so, the details thereof and the reaction of the State Governments alongwith the other measures taken to stop crime against women and children in future?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (c): As per the information provided by National Human Rights Commission (NHRC), the National Human Rights Commission has registered 23608 complaints regarding violation of human rights/crimes against women, including trafficking, during the period between 1/04/07 to 31/01/2011. Out of these cases, 23254 cases have been disposed and 354 cases are pending for consideration. During the same period, the Commission has also registered 1917 complaints regarding violation of human rights/ crimes against children. Out of these cases, 1779 cases have been disposed and 138 cases are pending for consideration.

NHRC had conducted an Action Research on Trafficking in Women and Children in India. On the basis of Action Research, NHRC had prepared plan of Action that was sent to all States/UTs. Later it prepared an Integrated Plan of Action to Prevent and Combat Human Trafficking with Special Focus on Children and Women along with Ministry of Home Affairs, Ministry of Women and Child Development and National Commission for Women.

- (d): State/UT wise and Crime head wise details of cases registered, cases chargesheeted, cases convicted, persons arrested, persons chargesheeted and persons convicted under crime against women and children maintained by NCRB during 2007-2009 are enclosed at Annexure-I and Annexure-II- respectively. Also percentage variations over the respective previous year in respect of the cases of crime against women and children during 2007-2009 are given in Annexure-III.
- (e) & (f): As per National Crime Records Bureau (NCRB), a total of 185312, 195856 and 203804 cases of crime against women were reported in the country during 2007, 2008 and 2009, respectively. Similarly, a total of 20410, 22500 and 24201 cases of crime against children were reported in the country during 2007, 2008 and 2009, respectively. As per Seventh Schedule, 'Police' and 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women and children, lies with the State Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women and children. Ministry of Home Affairs has sent detailed advisories dated 4th September, 2009 and dated 14th July, 2010 to all State Governments/UTs, wherein they have been, inter-alia, advised to adopt appropriate measures for swift and salutary punishment to the persons found guilty of violence against women and children, improve the quality of investigations, minimize delays in investigations of crime against women and children, set up 'Crime against Women Cells' in districts, advised to undertake gender sensitization of the police personnel, special women courts and initiate steps for security of women working in night shifts at call centres. Majority of the States/ UTs have established 'Women Cells'. Some States/UTs have also set up 'All Women Police stations' at district level and 'Mahila /children help desk' at police station level. Ministry of Home Affairs has also sanctioned a comprehensive scheme "Strengthening law enforcement response in India against trafficking in persons through training and capacity building" wherein it is proposed to establish 335 Anti Human Trafficking Units (AHTUs ) throughout the country and impart training to 10,000 police officers through Training of Trainers (TOTs) in three years. Ministry of Home Affairs has released funds as first

instalment amounting to Rs. 8.72 crores States have received funds	to all the State Governme	ents for establishment of 11	5 Anti Human Trafficking Units. All the